

GOVERNMENT OF MEGHALAYA

LAW (A) DEPARTMENT

NOTIFICATION.

Dated Shillong, the 21st December, 2020.

No. LJ (A) 32/92/Pt.V/16- The Governor of Meghalaya is pleased to appoint the following Advocates as Special Public Prosecutor under sub-section (1) of Section 32 of the Protection of Children from Sexual Offences Act, 2012 with immediate effect and until further orders:-

District	Name	Headquarter
1.Resubelpara, North Garo Hills	Smti Eudia M. Sangma	Williamnagar
2.Mawkyrwat, South West Khasi Hills	Smti Larilin Warjri	Mawkyrwat

-sd/-

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LJ (A) 32/92/Pt.V/16-A,

Dated Shillong, the 21st December, 2020.

Copy forwarded to: -

1. The Advocate General/Additional Advocate General, Meghalaya, High Court of Meghalaya, Shillong - 793001.
2. The Deputy Commissioner, Resubelpara/ Mawkyrwat.
3. The District & Sessions Judge, Resubelpara/ Mawkyrwat
4. The Accountant General (A & E), Meghalaya, Shillong - 793001.
5. The Superintendent of Police, Resubelpara/ Mawkyrwat
6. Special Public Prosecutor, Resubelpara/ Mawkyrwat
7. The Secretary, Meghalaya High Court Bar Association.
8. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
9. DIPR, Shillong.
10. Treasury Officer, Resubelpara/ Mawkyrwat
11. Law (B) Department.
12. DEO, Law Department.
13. Guard file.

By order etc.,

Deputy Secretary to the Government of Meghalaya,
Law Department.